

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 103
IB-800/PB/2022

IN THE MATTER OF:

M/s. SREI Equipment Finance Ltd.

...PETITIONER

Vs.

M/s. Pratyush Infrastructure Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 21.12.2023
(Hearing through VC & Physical Mode)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the IRP :Adv Rajat Lohia

For the Respondent/Corporate Debtor :

ORDER

IA/6641/2023

This is an application filed by the IRP under Section 21 of IBC, 2016 for placing on record report certifying "Constitution of Committee of Creditors" along with list of creditors under Regulation 13 (2) (d) of the IBBI, (IRP for CP) Regulations 2016.

Heard the Ld. Counsel for the IRP the Constitution of Committee of Creditors is taken on record with just exceptions. IA is **disposed off**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)